

Form B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF YAMUNA INFRADEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Yamuna Infradevelopers Private Limited
2.	Date of incorporation of corporate debtor	02.04.2012
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200DL2012PTC233903
5.	Address of the registered office and principal office (if any) of corporate debtor	Khasra No. 432, Siraspur Gurudwara Market, Badli, Badli Delhi North West DL 110042 IN
6.	Date of closure of Insolvency Resolution Process	18.12.2019
7.	Liquidation commencement date of corporate debtor	27.12.2019 Hon'ble NCLT, vide its order dated 18.12.2019 initiated the Liquidation Proceedings against the Corporate Debtor, copy of the said order was obtained by the undersigned on 27.12.2019
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Rita Gupta Registration Number: IBBI/IPA-001/IP-P00149/2017-18/10313
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 45-46, Basement, Satya Niketan, Moti Bagh - II, New Delhi-110021 Email ID: ritaca_1996@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the liquidator	Address: 45-46, Basement, Satya Niketan, Moti Bagh - II, New Delhi-110021 Email ID: liq.yipl@gmail.com
11.	Last date for submission of claims	26.01.2020

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of liquidation of Yamuna Infradevelopers Private Limited vide order dated 18.12.2019. (Copy of the said order obtained by the undersigned on 27.12.2019)

The stakeholders of Yamuna Infradevelopers Private Limited are hereby called upon to submit their claims with proof on or before 26.01.2020, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 27.12.2019

Place: New Delhi



 Rita Gupta
 Liquidator, Yamuna Infradevelopers Pvt. Ltd.